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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA No. 1232/99

New Delhi : this the 27<sup>th</sup> day of May, 1999.

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J).

R. K. Meena,  
S/o Shri Har Sahai Meena,  
A-194, Pandara Road,  
New Delhi

.... Applicant.

(By Advocate: Shri A. K. Behra).

Versus

1. Union of India through  
the Secretary,  
Ministry of Personnel,  
Public Grievances & Pensions,  
North Block,  
New Delhi.

2. The Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi-011

.... Respondents.

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant prays for reliefs contained in  
Para 8 of the OA.

2. We have heard applicant's counsel Shri A. K.  
Behra.

3. The question of amending Rules for the Civil  
Services Examination (general) and Civil Services  
Exam. 1999 (particular) falls entirely within the  
jurisdiction of the executive authorities and unless  
the same are to be found illegal, arbitrary or  
violative of Articles 14 and 16 of the Constitution,  
warrants no interference from the Tribunal.

4. It is beyond the jurisdiction of the tribunal  
to direct respondents to amend the CSE (general) Rules  
and CSE, 1999 Rules so as to enhance the age limit

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without taking into consideration all the other relevant facts and circumstances.

5. We also note that the applicant has been appearing in CSE from 1987 onwards and has availed a number of chances. Furthermore, he is stated to be 39 years of age.

6. Under the circumstances, the prayer in the OA to direct the respondents to amend the CSE Rules in general and the CSE, 1999 Rules, <sup>in particular</sup> and to give applicant another opportunity to appear in CSE, 1999 and in subsequent CSEs is not reasonable and the OA is dismissed in limine.

Lakshmi Swaminathan

( MRS. LAKSHMI SWAMINATHAN )  
MEMBER(J)

S. R. Adige  
( S. R. ADIGE )  
VICE CHAIRMAN (A).

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